

5. In cases where a portion of the house is used for non-residential purposes, additional conversion charges would be payable which would be three times the normal conversion charges for the area put to non-residential use.

6. Conversion would be allowed in cases where property transfer has taken place on general power of attorney provided applicant has proper power of attorney from the lessee to alienate the property and the applicant is in possession of the property. In such case surcharge of 33-1/3% on the conversion charges would be payable in addition.

7. Public notices will be issued within 60 days by the agency administering the leases setting out the modalities for implementation of the order.

8. In cases of future allotment of flats, allotment will be on freehold basis and in cases of plots on leasehold basis and conversion of property to freehold once completion certificate is obtained from the local body.

[English]

Representation from Andhra Pradesh in Central Services

1278. DR. Y.S. RAJASEKHAR REDDY: Will the PRIME MINISTER be pleased to state the percentage of representation from Andhra Pradesh in IAS, IPS, IFS and IAAS as on January 1, 1992?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI MARGARET ALVA): The percentage representation of officers, who have Andhra Pradesh as their home state, is 5.6% in the Indian Administrative Service. Information about the representation of officers from

A.P. in the other three services is not readily available. The same would be collected and laid on the table of the House.

Overseas Development Authority Scheme

1279. SHRI M.G. REDDY: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Government have received any proposals to include Chittoor and Punganur Municipalities of Chittoor, (district) Andhra Pradesh in the Overseas Development Authority Scheme; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) Yes, Sir. Proposals were received from the State Government of Andhra Pradesh.

(b) No detailed reports were received for Chittoor and Punganur Municipalities. The State Government has been informed that it is not possible to support any additional project in Andhra Pradesh as three projects in Hyderabad, Vishakapatnam & Vijaywada are already in progress with the assistance from Overseas Development Authority.

Resettlement of Slum Dwellers and Regularisation of Unauthorised Colonies

1280. SHRI ATAL BIHARI
VAJPAYEE:
DR. LAXMINARAYAN
PANDEYA:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the essential services in